

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

Petition No.81/2003

In the matter of

Revising/fixing tariff/tariff norms for purchase of power by Delhi Transco Ltd. from Badarpur Thermal Power Station (3x95 MW + 2x210 MW)

And in the matter of

Delhi Transco Limited

....Petitioner

Vs

1. Badarpur Thermal Power Station, New Delhi
2. National Thermal Power Corporation, New Delhi
3. Ministry of Power, New Delhi

.....Respondents

The following were present

1. Shri S.R. Sethi, Director (O), DTL
2. Shri M.K. Choudhary, GM (O&M), DTL
3. Shri A.K. Kaul, DhM (SO), DTL
4. Shri Venu Gopal, Manager, DTL
5. Shri M.S. Chawla, AGM (Comml), NTPC
6. Shri R. Singhal, Mgr, NTPC
7. Shri V.B.K. Jain, NTPC
8. Shri T.R. Sohal, NTPC
9. Shri S.D. Jha, NTPC
10. Shri Balaji Dubey, Sr. Law Officer, NTPC

ORDER

(DATE OF HEARING : 18.12.2003)

Through this petition, the petitioner seeks to fix the revised tariff for supply of power from Badarpur Thermal Power Station and to decide the tariff norms for automatic revision of tariff after definite time interval. The petition was listed for admission after notice to the respondents.

2. Heard Shri S.R. Sethi for the petitioner.

3. A communication dated 17.12.2003 has been received through FAX from the Joint Secretary in the Ministry of Power stating that DESU/DVB/DTL owe Rs.11653.99 crore to Badarpur Thermal Power Station as on 31.10.2003 and that the matter is under examination with various agencies. Therefore, a request has been made to defer the hearing fixed on 18.12.2003.

4. This issue involved in the present petition is for fixation of tariff. The question of settlement of arrears raised in the communication from the Ministry is not germane to the issues in the petition and we could have ignored the communication. However, since the request has been received for deferment of hearing for the first time, as a special case, we adjourn the petition for hearing on admission on 29.1.2004. We make it clear that no further adjournment will be allowed. All concerned be informed accordingly.

5. The parties may file their replies by 20.1.2004.

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 22nd December, 2003